

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor SCO 33-34-35 Sector-17A, Chandigarh
 (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/880/2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.: 23709
CANARA BANK (SYNDICATE BANK)
 VS
SHRI SANJEEV KUMAR AND SHRI SINDER SINGH

To,
 (2) Defendant No. 2 - Shri Sinder Singh Son of Shri Sangara Singh Resident of Village Dachar, Karnal Haryana. (Guarantor)

SUMMONS

WHEREAS, OA/880/2024 was listed before Hon'ble Presiding Officer/Registrar on 21/08/2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2590357/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(I) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(II) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.

(III) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties.

(IV) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal.

(V) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 14.11.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 22.08.2024.

Signature of the Officer Authorised to issue summons.

NOTICE FOR CLOSURE OF OFFICE
 (POLICYBAZAAR INSURANCE BROKERS PRIVATE LIMITED)

We are closing our office situated at 6351/14, Nicholson road, Ambala Cantt, Haryana ("Demised Premises") on 31st August 2024.

Our office at 339, First Floor, Mughal Canal Road, Karnal Haryana 132001 is the nearest operational office. However, our business, including website, email addresses and telephones are fully operational and no changes/delays is being experienced in the servicing our customers.

Registered Office:- Plot No.119, Sector - 44, Gurgaon, Haryana - 122001
 (IRDAI Registration No. 742, Valid till 09/06/2027, License category- Composite Broker CIN: U74999HR2014PTC053454)

CORRIGENDUM TO THE FORM-G
SANSKRITI GOLDEN OAK REAL ESTATE PRIVATE LIMITED
 (Undergoing Corporate Insolvency Resolution Process)

With reference to Form G published in Financial Express (English Edition), Amar Ujjala (Hindi Edition) on 11th August, 2024 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] in the matter of Sanskriti Golden Oak Real Estate Private Limited, the COC has decided to issue Corrigendum to the Form-G to extend the following dates:

Sr. No.	Particulars	As per Form-G dated 11.08.2024	Extended Dates w.e.f. 27.08.2024
1.	Last date for receipt of expression of interest	26/08/2024	11/09/2024
2.	Date of issue of provisional list of prospective resolution applicants	05/09/2024	21/09/2024
3.	Last date for submission of objections to provisional list	10/09/2024	26/09/2024
4.	Date of issue of final list of prospective resolution applicants	15/09/2024	01/10/2024
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20/09/2024	06/10/2024
6.	Last date for submission of resolution plans	20/10/2024	05/11/2024

Sd./
 (Navneet Kakkar)
 Insolvency Professional
 IBI/IPA-001/IPP01731/2019-2020/12765
 Resolution Professional
 Email: ipsanskriti@gmail.com

Place: Chandigarh
 Date: 27.08.2024

In the matter of Sanskriti Golden Oak Real Estate Private Limited

यूनियन बैंक ऑफ इंडिया Union Bank of India
 भारत सरकार का उपक्रम A Government of India Undertaking

Street SCO 137 &
 Tel. No. 0172-2721096, Mob. No. 942
 Email: u

APPENDIX-II-A/ IV-A [See proviso to rule 6(2), 8(6) & 9(1)] Sale

Notice is hereby given to the public in general and to the Borrower/s, Guarantor/s & Mortgagor/s in particular by the Authorized Officer, that the under Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, will be sold by E-Auction as mentioned below for recovery of under me. The property is being sold on "AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale is without any kind of warrant

The under mentioned property/ies will be sold by "Online E-Auction through web

1*) Minimum Bid Increment Amount is 1% of Reserve Price and multiples thereof. 2*) Any encumbrances over the property/ies is not kr

Sr. No.	Name of the Account Name	Name of the Borrower/Mortgagor and Guarantor	Demand Notice Date & Amount Claimed	Reserve Price		Sr. No.
				EMD		
1.	M/s Vinayak Agro Science and Chemicals	Borrower : 1. M/s Vinayak Agro Science and Chemicals (Prop. Sh. Udaiveer Singh S/o Sh. Harpal Singh), Plot No. 287, Sector 2, IGC, HSIIDC, Saha, District Ambala, Haryana- 133104. 2. Sh. Udaiveer Singh S/o Sh. Harpal Singh, Plot No. 287, Sector 2, IGC, HSIIDC, Saha, District Ambala- 133104. 2nd Address- House No. 275, Housing Board Colony, Baldev Nagar, Ambala City, District Ambala, Haryana- 134003.	04.12.2023 Rs. 60,61,699.58	Rs. 1,80,00,000/- Rs. 18,00,000/-		9.
Details of the Property/ies to be sold All parts and parcels of Land and Building- Industrial Plot No. 287, Sector - II in I.G.C., Saha measuring 1012.50 sq. mtr. Owned and possessed by Sh. Udaiveer Singh S/o Sh. Harpal Singh vide Conveyance Deed No. 811 dated 21.08.2012 in the office of Sub Registrar, Saha and Possession Letter issued by Haryana State Industrial and Infrastructure Ltd, Industrial Growth Center vide Letter No. HSIIDC/IGC:07:2687 dated 06.04.2007 and Allotment Letter issued by Haryana State Industrial and Infrastructure Ltd vide Letter Ref No. HSIIDC:7838 dated 10.10.2006. Bounded by: East- Plot No. 286 and Bhuja 45 meter, West- Plot No. 288 and Bhuja 45 meter, North- Plot No. 294 Bhuja 22.50 meter, South- Road 15 meter wide Bhuja 22.50 meter, CERSAI Details Asset Id- 400004140474, Security Id- 200015812723. (Type of Possession : Symbolic Possession) .						
2.	Balaji Associates	1. Borrower: Balaji Associates through its proprietor Mr. Ravi Karan Singh, S.C.O. 1 Basement Mata Gujri Enclave Kharar, Distt. SAS Nagar, Mohali. 2. Proprietor: Mr. Ravi Karan Singh, House No. 1095, Sector 43 B, Chandigarh.	01.12.2017 Rs. 36,46,623/-	Rs. 28,10,000/- Rs. 2,81,000/-		10.
Details of the Property to be sold All that land and parcels of Commercial Booth Land measuring 0-1-2/3 Marle, Khata No. 377/401, Khasra No. 32/4/2/2 (2-19), 5/1/2(1-19), 5/2/1 (3-15), Kite 3, total area measuring 8 Kanal, 13 Marla, share 5/519 i.e. 0-1-2/3 marle, rakva jandpur no. 28, Tehsil Kharar, District SAS Nagar (Mohali). Booths situated in Chirag Chandigarh Enclave, Jandpur, Tehsil						

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